

- (16) A copy of the Establishment of New Medical Colleges, opening of higher courses of study and increase of admission capacity in medical colleges Regulation, 1993 (Hindi and English versions) published in Notification No. MCI-34(41)/93-Med.(N) in Gazette of India dated the 29th September, 1993 issued under section 33 of the Indian Medical Council Act, 1956.

[Placed in Library. See No. LT 5201/93]

- (17) A copy of the Establishment of New Dental Colleges, opening of higher courses of study and increase of admission capacity in Dental Colleges Regulations, 1993 (Hindi and English versions) published in Notification No. DE 2293 in Gazette of India dated the 25th September, 1993 under sub-section (4) of section 20 of the Dentists Act, 1948.

[Placed in Library. See No. LT 5202/93]

- (18) A copy Prevention Food Adulteration (Fifth Amendment) Rules, 1992 (Hindi and English versions) published in Notification No. G.S.R. 784(E) in Gazette of India dated the 28th September, 1992 under sub-section (2) of section 23 of the prevention of Food Adulteration Act, 1954 together with a corrigendum thereto published in Notification No. G.S.R. 483(E) dated the 30th June, 1993.

- (19) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (18) above.

[Placed in Library. See No. LT 5203/93]

13.35 hrs.

MESSAGES FROM RAJYA SABHA

[English]

SECRETARY-GENERAL: Sir, I have to report the following messages received from the Secretary-General of Rajya Sabha:—

(i) "In accordance with the provisions of rule 115 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 20th December, 1993, agreed to the following amendments made by the Lok Sabha at its sitting held on the 11th December, 1993, in the Public Premises (Eviction of Unauthorised Occupants) Amendment Bill, 1992:—

Enacting Formula

Page 1, line 1, —

for "Forty-third" substitute "Forty-fourth" (1)

Clause-1—Short title and commencement

Page 1, line 4, —

for "1992" substitute "1993" (2)

Clause-2—Amendment of Section 2

Page 1, line 13, —

for "following item" substitute "following items" (3)

Page 2, line 2, —

Clause—2A (New)

for "Union territory of" substitute
"National Capital Territory of" (4)

Page 2, after line 20, insert —

Page 2, line 3, —

omit "and;" (5)

Amendment of section 3. '2A. in section 3 of the Principal Act, in clause (a), after the words "officers of Government", the words "or of the Government of any Union territory" shall be inserted,' (13)

Page 2, after line 3, insert —

Clause-3—Insertion of New Section

"(viii) any Cantonment Board constituted under the Cantonments Act, 1924; and" 2 of 1924 (6)

Page 2, for lines 23 to 45, substitute —

Page 2, after line 4, insert —

(a) in the opening portion, for the words "Union territory of Delhi", the words "National Capital Territory of Delhi" shall be substituted; (7)

Eviction from temporary Occupation. "3A. Notwithstanding anything contained in section 4 or section 5, if the estate officer, after making such inquiry as he deems expedient in the circumstances of the case, is satisfied that any persons who were allowed temporary occupation of any public premises are in unauthorised occupation of the said premises, he may, for reasons to be recorded in writing, make an order for the eviction of such persons forthwith and, thereupon, if such persons refuse or fail to comply with the said order of eviction, he may evict them from the premises and take possession thereof and may, for that purpose, use such force as may be necessary." (14)

Page 2, line 5, —

for "(a)" substitute "(b)" (8)

Page 2, line 7, —

for "(b)" substitute "(c)" (9)

Page 2, line 8, —

for "(c)" substitute "(d)" (10)

Page 3, —

Page 2, after line 12, insert —

omit lines 1 to 17 (15)

"(2) in clause (fa), in item (iv) for the word, brackets and figure "and (vi)", the brackets, figures and word, "(vi) and (viii)" shall be substituted;" (11)

Clause—3A (New)

Page 2, line 13, —

Page 3,—after line 17, insert—

for "(2)" substitute "(3)" (12)

Amendment of section 4. '3A. In section 4 of the Principal Act, sub-section (4) shall be omitted.' (16)

Clause 4—Amendment of Section 18

Clause 4 not adopted." (17)

(ii) "In accordance with the provisions of sub-rules (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the President's Emoluments and Pension (Amendment) Bill, 1993, which was passed by the Lok Sabha at its sitting held on the 13th December, 1993, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

(iii) "In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Press Council (Amendment) Bill, 1993, which has been passed by the Rajya Sabha at its sitting held on the 21st December, 1993."

(iv) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Supreme Court Judges (Conditions of Service) Amendment Bill, 1993, which was passed by the Lok Sabha at its sitting held on the 11th December, 1993, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

(v) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the High Court and Supreme Court Judges (Conditions of

Service) Amendment Bill, 1993, which was passed by the Lok Sabha at its sitting held on the 11th December, 1993, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

(vi) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 21st December, 1993, agreed without any amendment to the Inland Waterways Authority of India (Amendment) Bill, 1993 which was passed by the Lok Sabha at its sitting held on the 18th December, 1993."

13.39 hrs.

PRESS COUNCIL (AMENDMENT)
BILL

As Passed by Rajya Sabha

[English]

SECRETARY-GENERAL: Sir, I lay on the Table the Press Council (Amendment) Bill, 1993 as passed by Rajya Sabha on the 21st December, 1993.

13.39 1/2 hrs.

ASSENT TO BILLS

[English]

SECRETARY-GENERAL: Sir, I lay on the Table following two Bills passed by